

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15676 of 2026

Certificate No. 9231 of 2026

M/s. National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai - 400013

M/s. Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street
Fort, Mumbai - 400001

The Principal Officer/Chairman & Managing Director/ CEO
All the Mutual Funds in India.

- Whereas a Recovery Certificate No. **9231 of 2026** dated July 22, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 2,13,000/- (Rupees Two Lakhs Thirteen Thousand Only)** as detailed below along with interest/costs/charges/expenses etc. against **S R Traders (Prop. Maheshkumar Jayantilal Chauhan) (AHKPC1715D) ["Defaulter"]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated July 22, 2026 has been issued to **S R Traders (Prop. Maheshkumar Jayantilal Chauhan)**.

Description of Dues	Amount (In Rupees)
Penalty imposed on S R Traders (Prop. Maheshkumar Jayantilal Chauhan) (AHKPC1715D) by the Adjudicating officer vide Order No Order/ AK/DS/2025-26/32082-32109 dated February 12, 2026 in the matter of trading activity in the scrip of ANI Integrated Services Limited.	2,00,000.00
Interest from February 2026 to July 2026 @ 1% p.m.	12,000.00
Recovery cost	1,000.00
Total	2,13,000.00

- Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
- It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.



[Signature]



- ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
- a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.

6. If the Defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened or folio/s created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this 12th day of August, 2026.

SEAL



J. Ashok Kumar

RECOVERY OFFICER

J. ASHOK KUMAR

जे. अशोक कुमार

Recovery Officer

वसूली अधिकारी

Securities and Exchange Board of India

भारतीय प्रतिभूति और विनियम बोर्ड

Mumbai

मुंबई

Copy to:

S R Traders (Prop. Maheshkumar Jayantilal Chauhan),
Address: 879-A, Marwadi Street, Hajam Galli, Ajad Galli, Gheekanta, Ahmedabad,
Gujarat 380001

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts.)

[Signature]